

NOTARY CELL

The administration of the Notaries Act, 1952 and the Notaries Rules, 1956 are within the purview of the Notary Cell. The Notary Cell deals with:

- Examination/scrutiny of the Memorials/applications received from different States/Union Territories in the country and processing of these memorials for appointment of Notaries.
- The Notary Cell also renews certificates of practice of notaries, issued by the Central Government.
- For sufficient reasons, also grant extension of area of practices to the notary public, on receipt of an application for the purpose.
- This Cell conducts inquiries into the allegations of professional or other misconduct on the part of the Notaries.